

7

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 165/95.

Date of Decision: 21.6.1999

Shri Vijay Shravan Jagtap Applicant.

Shri K.B.Talreja Advocate for
Applicant.

Versus

U.O.I. & ors. Respondent(s)

Shri R.K.Shetty and Sh.Ravi Shetty Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. K.M.AGARWAL, Chairman

Hon'ble Shri. R.K.AHOOJA, MEMBER(A)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to
other Benches of the Tribunal?

(K.M.AGARWAL)
CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
MUMBAI

(S)

O.A. No.165/95

THIS THE 21ST DAY OF JUNE, 1999

HON'BLE MR.JUSTICE K.M.AGARWAL, CHAIRMAN
HON'BLE MR.R.K.AHOQJA, MEMBER

Shri Vijay Shravan Jagtap
Ex-Hospital Attendant,
Igatpuri,
Central Railway, Under Divisional
Railway Manager, Central Railway
R/o Church Hill Road
Dak Bungalow No.244, Out House,
Igatpuri, Distt. Nashik.

Applicant

(BY ADVOCATE SHRI K.B.TALREJA)

Vs.

1. The Union of India through
The General Manager
Central Railway
Bombay V.T.
Bombay-400 001.
2. The Divisional Railway Manager
Central Railway, Bhusaval-425201
Dist. Jalgaon.
3. The Medical Supdt.
Central Railway, C.Rly Hospital
IGATPURI-422 403
Dist. Nashik

Respondents

(By Advocates Shri R.K.Shetty and
Shri Ravi Shetty)

ORDER (ORAL)

JUSTICE K.M.AGARWAL:

The order of removal from service passed in the
year 1977 is being challenged by filing this O.A.

2. It does not appear necessary to narrate
the facts in detail. After the order of removal, it
appears that the applicant preferred an appeal. It was
not decided and, therefore, he approached this Tribunal

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9

- 2 -

for quashing the order of penalty passed by the disciplinary authority. The O.A. was filed in the year 1994 but it was registered in 1995. The ~~exorbitant~~ delay was condoned by this Tribunal by its order dated 24.7.1995. It appears that the Tribunal was persuaded to condone the delay in view of the fact that departmental appeal filed by the applicant was pending even on the date of filing of this O.A.. Under these circumstances, we think it just and proper to dispose of this O.A. by directing the respondents to dispose of the appeal of the applicant within three months from the date of receipt of a copy of this order. The applicant, if so desires, may be given hearing by notice before passing any order in the departmental appeal. No costs.

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(K.M.AGARWAL)
CHAIRMAN

Rechha - 2
(R.K.AHOOJA)
MEMBER (A)